

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW & JUSTICE (SHRI DINESH GOSWAMI): (a) and (b) Geological Survey of India has been carrying out exploration for gold in Kempinkote and Gollarahalli areas near Channarayapatna, Hassan district, where there are old workings for gold. Detailed exploration by the Mineral Exploration Corporation Limited has indicated a reserve of 0.515 million tonnes of gold ore of 2.96 grams/tonnes grade in the Kempinkote prospect.

(c) The techno-economic viability of exploitation of the gold prospect at Kempinkote has not yet been established. Part of Kempinkote and Hulageri villages are likely to be affected in case of mining.

(d) Yes, Sir.

(e) Bharat Gold Mines Limited has only submitted an application for grant of mining lease to the State Government. The area has been under exploration/investigation by MECL and GSI. No order is required for declaring the area as prohibited for the purpose of carrying out mineral exploration/investigation.

#### **Proposal to raise Emolument Ceilings for Bonus**

1469. SHRI SARJU PRASAD SAROJ: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to raise the emoluments ceilings (Pay +D.A.) for grant of bonus to Government employees keeping in view the revision of pay scales and increase in the amount of Dearness Allowance;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) No, Sir.

(b) Does not arise.

(c) The present ceiling is on the basis of the relevant provisions of the Payment of Bonus Act, 1965, and is considered adequate.

[Translation]

#### **Fraudulent Withdrawal of Money from Banks through Bank Drafts**

1470. SHRI DAULAT RAM SARAN: Will the Minister of FINANCE be pleased to state:

(a) the amount of money withdrawn from various nationalised banks fraudulently by presenting fake demand drafts during last one year;

(b) the number of cases registered in this regard;

(c) the amount of money recovered so far;

(d) the number of cheats against whom prosecution has since been launched;

(e) the number of those who have so far been convicted and the details of sentence awarded to them;

(f) the number of cases in which the bank staff was found involved; and

(g) the measures taken to check the incidents of fraud and forgery in banks?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) to (g) The information relating to amount of money withdrawn from various nationalised banks fraudulently by presenting fake Demand Drafts and other details sought in the Question is not readily available with Reserve Bank of India (RBI). However, as per the information readily available with Reserve Bank of India, a total number of 1586 cases of frauds including draft fraud cases were reported by the 28 public sector banks

during 1989. The amount involved was Rs. 50.23 crores. The details of punishment awarded by the public sector banks during 1989 to their delinquent officials found involved in fraud cases are as under:—

(1) No. of employees convicted . . . . .	73
(2) No. of employees given major/minor penalties . . . . .	725
(3) No. of employees out of (2) above dismissed/discharged/removed . . . . .	299
(4) No. of employees against whom prosecution is pending in the Court . . . . .	666
(5) No. of employees against whom departmental proceedings are pending . . . . .	1324

Several measures been taken by the public sector banks and RBI to reduce the incidence of frauds and to bring needed improvement in the working of the banks. These measures include periodic inspections, strengthening of vigilance machinery in each bank, issue of comprehensive guidelines by RBI advising banks to strengthen the control mechanism, detailed review by the Boards of Directors of the banks of the fraud cases, training of operational personnel in regard to the procedures, etc. It has been impressed upon the banks that a serious view must be taken of irregularities if any committed by its employees and action initiated to inflict deterrent punishment on the delinquent staff.

**Number of Film for Certification during last three years**

1471. SHRI RAM PRASAD CHAUDHARY:  
 PROF. MAHADEO SHIWANKAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the total number of film received for certification during the last three years (upto 1 July, 1990) by the Central Board of Film Certification;

(b) the number of films certified without censor cuts and number of films certified with such cuts;

(c) the number of films still awaiting certification with details thereof; and

(d) the time normally taken to certify a film?

THE MINISTER OF INFORMATION & BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA):  
 (a) to (d) The information is being collected and will be laid on the Table of the House as early as possible.

[English]

**Divorce Cases pending in Delhi Courts**

1472. SHRI KAMAL CHAUDHRY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of cases relating to divorce and annulment of marriage under Hindu Marriage Act pending in Delhi Courts for more than five years: and

(b) the steps taken by Government for speedy disposal of such old cases?

THE MINISTER OF STEEL & MINES AND MINISTER OF LAW & JUSTICE (SHRI DINESH GOSWAMI): (a) The information is being collected and will be laid on the Table of the House.

(b) Steps have been taken by Delhi Administration to set up 10 Family Courts in the Union Territory of Delhi. In addition, besides increasing the Judge strength in Delhi Courts, various steps have been taken in general by the Government, from time to time, to reduce pendency of cases in the Courts. A Committee of 3 Chief Justices of High Courts